

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.4 OF 2004

IN

O.A. No.2485 OF 2001

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New Delhi, this the 19th day of February, 2004

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER

Shri Jai Ram Mishra,
Retd. Investigation,
Office of the DC (H),
West Block NO.7, R.K. Puram,
New Delhi-110066 and permanent resident
of Village Fazilpur, Uska,
P.O. Hardaspur, Distt, Ambedkar Nagar (U.P.)
.....Petitioner
(By Advocate : Shri Gyan Prakash)

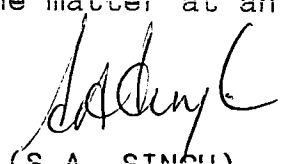
Versus

Smt. Tinoo Joshi,
Development Commissioner (Handicrafts),
Govt. of India, Ministry of Textiles,
O/o The Dev. Commissioner (Handicrafts),
West Block No.7, R.K. Puram,
New Delhi-110066.
.....Respondent
(By Advocate : Shri K.R. Sachdeva)

ORDER (ORAL)

SHRI-SHANKER RAJU, :

In the light of the orders passed by the Hon'ble High Court of Delhi in CWP No.1431/2004 and CM No.1249/2004 on 3.2.2004, as the order passed by the Tribunal has been stayed, at this stage, CP 4/2004 is dismissed and notice issued to the respondent is discharged. Petitioner is granted liberty to proceed in the matter at an appropriate stage.


(S.A. SINGH)
ADMINISTRATIVE MEMBER


(SHANKER RAJU)
JUDICIAL MEMBER

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